

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/761/2021**



This the 06th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Fatima Begum, Age 48 years, W/o Attaullah Khan, R/o Barnaie Tulail Gurez, A/P Habbakadal, Srinagar.

.....Applicant

(Advocate:- Mr. Bhat Fayaz Ahmad)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Education Department, Civil Sectt. Jammu/Srinagar-190001.
2. Director School Education, Kashmir, Srinagar-190001.
3. Chief Education Officer, Bandipora-193502.
4. Zonal Education Officer, Hajin Bandipora-193502.
5. Zonal Education Officer, Gurez, Bandipora-193503.
6. Head Teacher, Markhandul Hajin, District Bandipora-193503.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The applicant Fatima Begum is aggrieved by the order of cancellation of deployment passed by Respondent No. 2 in terms of order no. CEO/BPR/Estt/20/1808-11, dated 30.03.2021 wherein deployment of the applicant has been cancelled and has been directed to report at her original place of posting with immediate effect. The applicant also furnished a representation before the respondents, however, no action has been taken on the same.

2. Learned counsel for the applicant relied on the order dated 12.04.2021 passed by this Tribunal in OA No. 62/644/2021 and prays that a similar order may be passed in this case also.



3. We have heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.

4. This Tribunal vide order dated 12.04.2021 passed in O.A. No. 62/644/2021 had directed the respondents to decide the representation of the applicant within two weeks and till a decision on the representation, the applicant was not to be relieved. We do not find any impediment in issuing such a direction to the respondents.

5. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 26.04.2021 (Annexure No. A-5 to the O.A.) by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two weeks from the date of receipt of certified copy of this order. Till then, the respondents will not relieve the applicant from the present place of posting, if not already relieved.

6. It is made clear that we have not entered into the merits of the case. There shall be no order as to cost.

7. Learned A.A.G. would inform the respondents regarding the order passed today.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**